



## **JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 2400851, 2400852, 2400979 Fax: 0651- 2400850, Web Site – www.jspcb.nic.in

### **A REPORT ON THE FACTUAL ASPECTS AND ACTION TAKEN BY THE JHARKHAND STATE POLLUTION CONTROL BOARD FOR COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15/04/2019 and 13/09/2019 IN O.A. NO. 162/2019, ANWAR HUSSAIN ANSARI, VICE PRESIDENT JHAMUMO VERSUS STATE OF JHARKHAND.**

1. The show cause letter has been issued to the M/s K.G. Industries, At-Rehla, Dist. – Palamau vide memo no. B-1358 dated 08.11.2019. *(Photocopy of letter no B-1358 dated 08.11.2019 is annexed as Annexure – I).*
2. Mr. Vijay Kumar Otwani, Partner and Mr. Naresh Prasad Yadav, Manager has appeared in show cause on 11.11.2019 and submitted his reply vide letter no. KGI/2019-20/11 dated 11.11.2019. *(Photocopy of letter no KGI/2019-20/11 dated 11.11.2019 is annexed as Annexure – II)*
3. Regional Office, Jharkhand State Pollution Control Board, Ranchi has been asked to verify the statement of representative of the unit during the show cause. *(Photocopy of letter no B-1417 dated 13.11.2019 is annexed as Annexure – III)*
4. Regional Officer, Ranchi, Shri Gopal Kumar, JEE and Shri Chandan Kumar, Consulting Executive have inspected the unit in presence of Shri Naresh Prasad on 18.11.2019 and inspection report has been submitted to the head quarter vide letter Ref. no. 1643 dated 19.11.2019. As per inspection report
  - (a) The unit has installed two stage of Hydro Chloric Acid gas absorption system in compliance of specific condition no. 05 of CTO ref. no. JSPCB/HO/RNC/CTO-



1983019/2018/951 dated 31.05.2018 valid till 31.12.2020. The representative of the unit has informed that the installed absorption system is sufficient for existing capacity. (Photocopy of letter no 1643 dated 19.11.2019 and CTO ref. no. JSPCB/HO/RNC/CTO-1983019/2018/951 dated 31.05.2018 are annexed as Annexure – IV).

5. The unit has been directed to submit an interim Environmental Compensation of INR13,40,000/- (Thirteen Lakhs forty Thousand only) within 30 days vide letter no. B-1418 dated 13.11.2019. (Photocopy of letter no B-1418 dated 13.11.2019 is annexed as Annexure – V)

Rajeev  
19/11/2019  
(Rajeev Lochan Bakshi)  
Member Secretary



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No.....

Ranchi, Dated.....

From,

Kamalakant Pathak,  
Section Head.

To,

M/s K.G. Industries,  
Rehla, Palamau, Jharkhand.

**Sub: – Show cause notice under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Water (Prevention and Control of Pollution) Act, 1981 - Regarding.**

Whereas, the CTO was granted to your unit vide Board's Ref. no. JSPCB/HO/RNC/CTO-1983019/2018/951, dated: 2018-05-31 valid upto 31.12.2020 for production of Chlorinated Paraffin Wax- 25.5 TPD.

Whereas, your Unit was inspected on 02/07/2019 by Sri R.N. Kashyap, Regional Officer, Ranchi and he has recommended that HCl gas absorption column may be enhanced to produce Hydrochloric Acid so to avoid even a small amount of HCl gas coming out from the absorption column and hence to reduce any kind of Air Pollution.

Whereas, Board has constituted a five member committee vide Office Order No. B – 184 Ranchi, dated 10/10/2019 for the inspection of your unit as per the directions of the Hon'ble NGT, Principal Bench, New Delhi.

Whereas, the Regional Officer, Regional Office, Ranchi has forwarded the inspection report of the abovementioned committee vide Ref. No. 1491 Ranchi, dated 14/10/2019 in which it has been stated that "the unit informed that possibility to enhance HCl gas absorption column is under process."

Now, therefore, in view of the above and as per the directions of the Hon'ble NGT Principal Bench, New Delhi on 08/11/2019 in the personal appearance of the Member Secretary and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are directed to be present in person on 11.11.2019 at 11:00 AM in the office chamber of the Member Secretary to explain the facts.

Sd/-  
Kamalakant Pathak  
Section Head

Memo No... B-1358

Ranchi, Dated... 08/11/19

**Copy to:** The Regional Officer, Regional Office, Ranchi for information and is requested to kindly direct the concerned stakeholder to attend the same in time and he is also requested to attend the show cause please.

Kamal  
08/11/19  
Kamalakant Pathak  
Section Head  
Kalakar

o/c

# K.G. INDUSTRIES

Manufacturers & Dealers of : C.P. CHEMICAL & H.C.L.

Fact. : NEAR GRASIM INDUSTRIES LIMITED

GARHWAR ROAD, P.O.-REHLA-822124, PALAMAU (JHARKHAND)

Mobile No :- 7004971081, 9431136250

DELHI OFFICE :

4522/11, JAI MATA MARKET.

TRI NAGAR, DELHI - 110035

M.- 9810080740, 9312264097

Ref No.....

Date .....

Ref: KGI/2019-20/ 11

Date: 11.11.2019

To,

The Member Secretary  
Jharkhand State Pollution Control Board,  
HEC Complex, Dhurwa, Ranchi-834004

Sub: Show cause notice under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Water (Prevention and Control of Pollution) Act, 1981

Ref: Your letter No.B-1358 dated 08.11.2019.

Dear Sir,

With reference to above reference letter, we would like to state that, current HCl fumes absorption system is in line with CTO specific condition No.5, and is well designed comprising of

- 1) 2 stage HCl absorption block, capable for absorption of entire HCL vapours.
- 2) Water scrubbing system (through fresh water), secondary trap for any escaping HCl vapour.

The vent of water scrubbing system is connected through pipeline (under suction) to waste gas scrubbing system (called Sodium Hypo section) of Grasim Industries Ltd, Chemical Division-Rehla, thereby eliminating any accidental release to atmosphere. Please find attached the copy of commitment letter from Bihar Caustic & Chemicals Ltd (currently known as Grasim Industries Ltd, Chemical Division-Rehla) for the same.

Currently we don't have any plans of enhancing capability of existing HCl absorption system, however structural strengthening is in process as part of routine maintenance practice.

Kindly also find attached the Ambient Air Quality report for our plant for test conducted through Central Lab, JSPCB.

Thanks and Regards



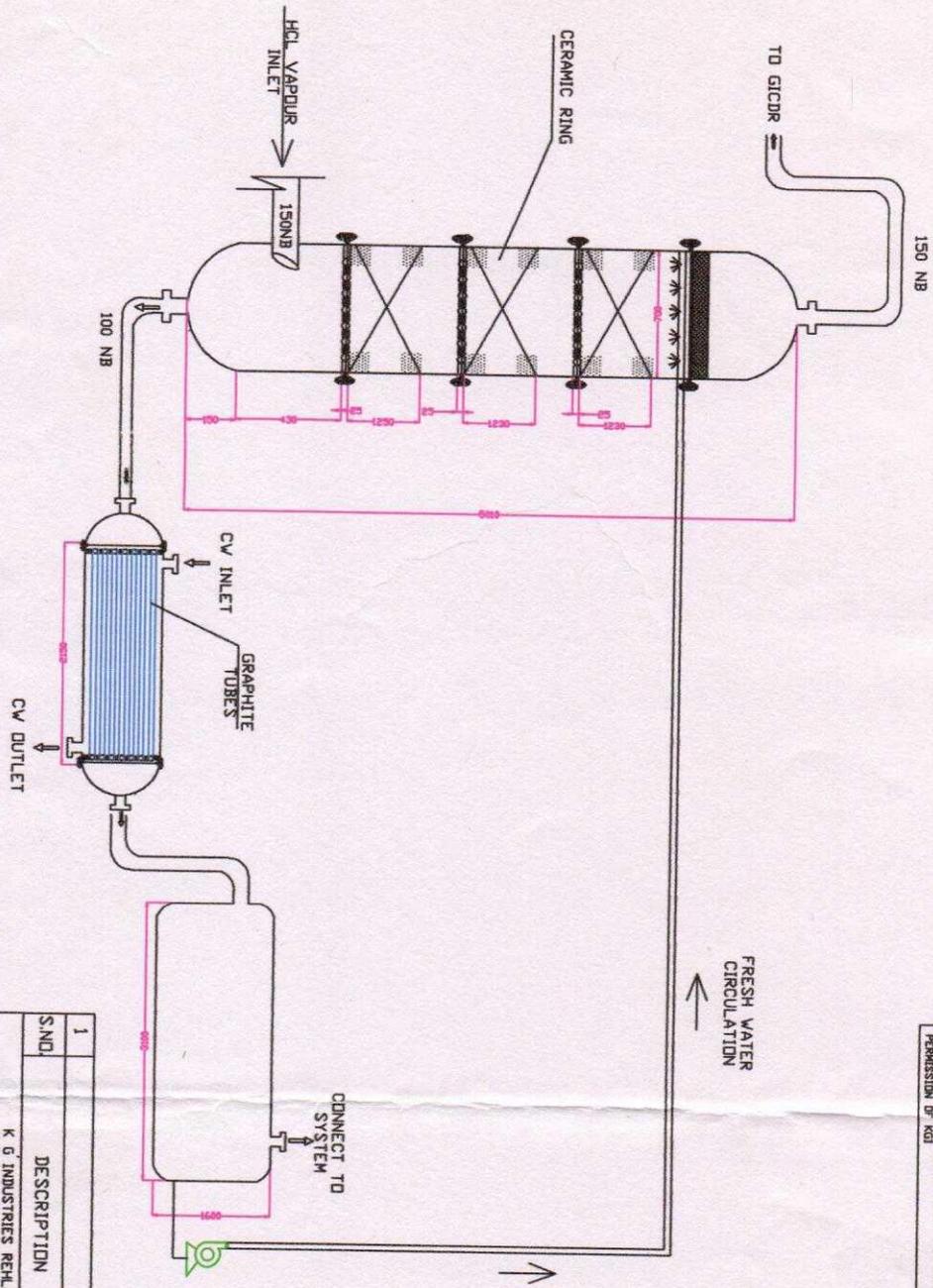
(Vijay Kumar)  
For KG Industries

Enclosures

- 1) Drawing Details – HCl Absorption Block
- 2) Drawing Details – Water Scrubbing System.
- 3) Commitment letter from Bihar Caustic & Chemicals Ltd (now Grasim Industries Ltd, Chemical Division-Rehla)
- 4) Ambient Air Quality Report, Ref No 79/19 dated 23.09.19.



THIS DRAWING IS THE PROPERTY OF K G INDUSTRIES. KGD AND NOT TO BE REPRODUCED OR COPIED OR GIVEN TO THIRD PARTY WITHOUT WRITTEN PERMISSION OF KGI



ALL DIMENSIONS ARE IN MM

PLEASE ASK IN CASE OF ANY DOUBT

REFERENCE DRAWING KGI

NOTES

REFERENCE DRAWINGS

REV.	DATE	SPECIFICATION	APPD.	APPD BY:

S.ND.	DESCRIPTION	QTY.
1		

CLIENT NAME: K G INDUSTRIES  
 TITLE NAME: WATER SCRUBBER  
 DESIGN BY: N.T.S.  
 CHECKED BY: SHEET REV  
 KGI/MS/010 1 OF 1 00

*Signature*  
 K.G. Industries  
 Near GICDR, KHELA  
 Jharkhand, Pin code-822124



# BIHAR CAUSTIC & CHEMICALS LIMITED

Regd. Off. & Works : GARHWA ROAD, P.O. REHLA : 822124, DISTT. PALAMAU (JHARKHAND)  
Ph: (06584) 87211, 87221, 87488 FAX : (06584) 87205, (0612) 210695, GRAM : CAUSTIC

Garhwa Road  
14.5.2002

## To Whom It May Concern:

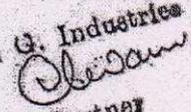
To encourage the private entrepreneurs to set up some chlorine based Ancillary Industries within the vicinity, M/s. Bihar Caustic & Chemicals Limited has started a move for this.

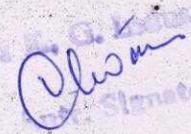
As a first step M/s. K.G. Industries, Rehla, Palamau, Jharkhand shown keen interest to set-up a chlorinated paraffin wax (CHNP) industry in the close vicinity of our factory where Chlorine is the main raw material.

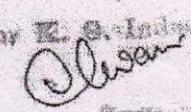
As a good business relationship Bihar Caustic & Chemicals Limited has agreed to neutralize the unused gas (sniff gas) pertaining to chlorine in its calcium hypo chlorite plant.

For BIHAR CAUSTIC & CHEMICALS LIMITED

  
(B. NANDA)  
VICE PRESIDENT (WORKS)  
CUM FACTORY MANAGER

For K. G. Industries  
  
Partner

  
Partner

For K. G. Industries  
  
Partner



# JHARKHAND STATE POLLUTION CONTROL BOARD

Central Laboratory, Hatia, Ranchi, Phone: - 0651-2291449

Ref. No.:79/19

Ranchi, Dated .....

## R&D AMBIENT AIR QUALITY REPORT

Name of the Industry : **M/s K.G. Enterprises**  
Garhwa Road, Rehla, Palamu

No. of Sampling Points : 3

Sampling Position :

Date of Sampling : 23-24/08/2019

1. Near Main Gate

Weather Condition : Clear

2. Near Plant Side

3. Near Office & Staff Room

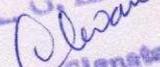
Time	SO <sub>2</sub>	NO <sub>x</sub>	RSPM
<b>Point 1</b>			
9.00 A.M. to 1.00 P.M.	27.50	35.71	81.24
1.00 P.M. to 5.00 P.M.	29.62	36.17	
5.00 P.M. to 9.00 P.M.	26.41	37.70	91.42
9.00 P.M. to 1.00 AM.	20.61	33.09	
Maximum	29.62	36.17	91.42
Average	26.04	35.67	86.33
<b>Point 2</b>			
9.10 A.M. to 1.10 P.M.	26.12	38.37	84.41
1.10 P.M. to 5.10 P.M.	28.21	35.70	
5.10 P.M. to 9.10 P.M.	24.12	34.41	95.14
9.10 P.M. to 1.10 AM.	22.34	30.95	
Maximum	28.21	38.37	95.14
Average	25.20	34.86	89.78
<b>Point 3</b>			
9.20 A.M. to 1.20 P.M.	26.09	38.96	90.24
1.20 P.M. to 5.20 P.M.	27.12	37.69	
5.20 P.M. to 9.20 P.M.	24.06	35.24	97.44
9.20 P.M. to 1.20 AM.	20.37	29.98	
Maximum	27.12	38.96	97.44
Average	24.41	35.47	93.84

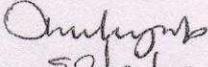
Note : All values are expressed in micro gram/cubic metre :

Remarks :- Parameters were found within the prescribed limit.

  
(S.K. Singh)  
ASO

Ambient Air Quality 2016/403

  
Anti. Signatory

  
23/9/19  
(R.N. Kashyap)  
Board Analyst



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-1983019/2018/951

Dated : 2018-05-31

**Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Application (s) dated 2017-12-04 of K.G. INDUSTRIES, Occupier Name :Vijay Kumar for consent under section 25(1)(b)/25(1)(c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**

- The content of Consent-to-Establish (CTE), granted vide letter no. 4585 Ranchi, Dated 28.12.2006.
- The content of Consent-to-Operate (CTO), granted vide ref. no. G-3348 dated 20.08.2015.
- The content of amendment letter no. G-5948 dated 31.12.2015.
- The content of HW authorization granted vide ref. no. G-1912 dated 28.05.2014.
- The content of Inspection Report (I/R), Ref. No. Nil Regional Office, Ranchi, Dated 13.02.2018.

3. The consent is granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - Dandila Khurd , P S -DANDILA KHURD , District -PALAMU , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
In Expansion	Plot No.- 01, Khata No.- 94, Mauza- Dandila Khurd,	1.1017 Ha.	35.64 Lakh	Chlorinated Parafin Wax- 25.5 TPD	Date of issue to 31.12.2020

(A) **General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

**(B) Specific Conditions:**

- (1) That, the occupier shall not make any alteration, addition, deletion and modification in the plant without prior clearance from the Board.
  - (2) That, the occupier shall construct pucca boundary wall of minimum ten feet high.
  - (3) That, the occupier shall make all roads pucca within the premises and shall maintain good house keeping by regular cleaning and wetting of the roads and dust prone area.
  - (4) That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover.
  - (5) That, the occupier shall install two stage hydrochloric acid gas absorption system and shall ensure continuous and uninterrupted power supply with provision of separate energy meters for the pollution control systems to enable the pollution control systems to function uninterruptedly.
  - (6) That, the occupier shall construct separate drain for storm water discharge and maintain the quality of storm water in conformity with the standard(s) prescribed by the Board.
  - (7) That the occupier shall submit compliance report of CTO Conditions every year to the Board.
  - (7) That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2020 with requisite fee and documents showing compliance of all of the above conditions.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**

5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Memo No. : JSPCB/HO/RNC/CTO-  
1983019/2018/951

KAMLA Digitally signed  
by KAMLA KANT  
KANT PATHAK  
Date:  
2018.05.31  
17:55:44 +05'30'

[Kamlakant Pathak]  
Section Head, Ranchi

Dated : 2018-05-31

Copy to: Sri Vijay Kumar, Partner, M/s. K.G. Industries, Rehla, Garhwa Road, Palamau/ Chief Inspector of Factory, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Palamau/ Dist. Mining Officer, Palamau/ Regional Officer, Regional Office, Ranchi for information & necessary action. Regional Officer is requested to examine the status of compliance every year and shall submit the report to the Board.

KAMLA Digitally signed  
by KAMLA KANT  
KANT PATHAK [Kamlakant Pathak]  
Date:  
2018.05.31 Section Head, Ranchi  
17:56:19 +05'30'



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

JSPCB

Ref. No. B-1358

Ranchi, Dated...08/11/19

From,

Kamalakant Pathak,  
Section Head.

To,

M/s K.G. Industries,  
Rehla, Palamau, Jharkhand.

**Sub: - Show cause notice under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Water (Prevention and Control of Pollution) Act, 1981 - Regarding.**

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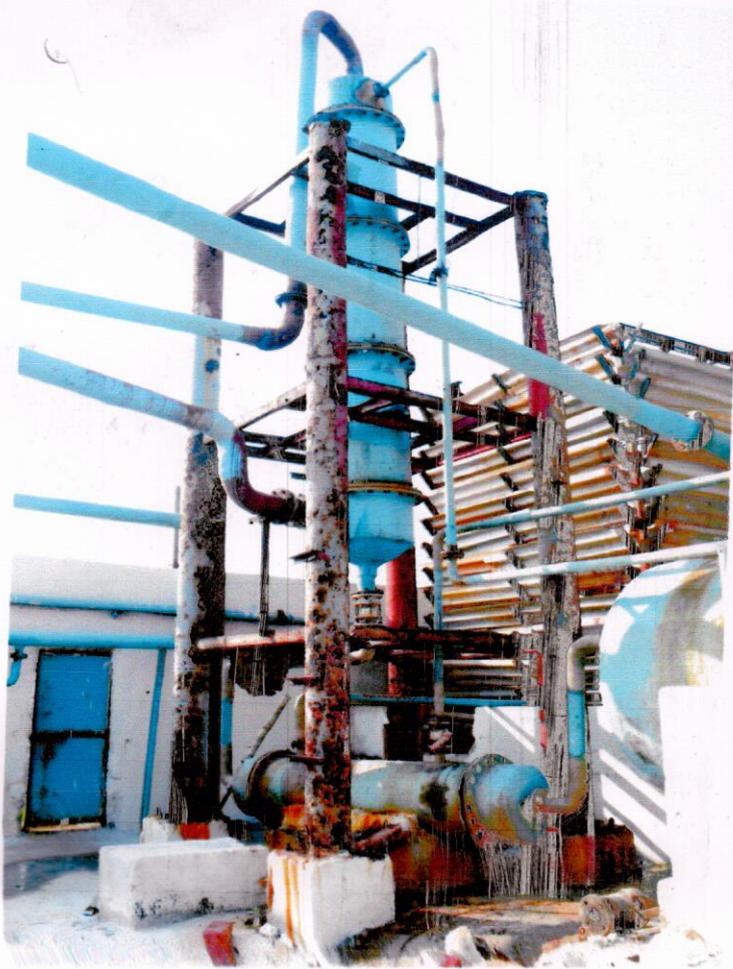
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Whereas, the Regional Officer, Regional Office, Ranchi has forwarded the inspection report of the abovementioned committee vide Ref. No. 1491 Ranchi, dated 14/10/2019 in which it has been stated that "the unit informed that possibility to enhance HCl gas absorption column is under process."

Now, therefore, in view of the above and as per the directions of the Hon'ble NGT Principal Bench, New Delhi on 08/11/2019 in the personal appearance of the Member Secretary and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are directed to be present in person on 11.11.2019 at 11:00 AM in the office chamber of the Member Secretary to explain the facts.

*Kamal*  
08/11/19  
Kamalakant Pathak  
Section Head  
*K.P.*





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400852/2400851/2400850(Fax), Web site : www.jspcb.nic.in

Ref. No. PC/NGT/200/2019/... B-1417

Ranchi, Dated: 13/11/19

From,

Kamlakant Pathak,  
Section Head, Ranchi

To,

Regional Officer,  
Regional Office,  
Jharkhand State Pollution Control Board,  
Ranchi

**Sub: Regarding verification of statement of representative of M/s. K.G. Industries, At- Rehla, Dist. – Palamau during show cause.**

Sir,

Whereas, the unit has been asked show cause vide letter no. B-1358 dated 08.11.2019 on 11.11.2019.

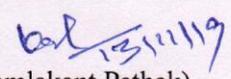
Whereas, Mr. Vijay Kumar Otwani, Partner and Mr. Naresh Prasad Yadav, Manager has appeared in show cause on 11.11.2019. He has informed that:-

- (i) Two nos. of HCL gas absorption column has been installed as per the production capacity of plant. He has installed water scrubber for unabsorbed HCL gas to collect weak acid. The trace gas are returned back to M/s Grasim Industries Ltd., Rehla through closed pipe.
- (ii) The unit has planning of structural strengthening.

You are, therefore, requested to verify the statements made during show cause and also the feasibility of installation of PTZ camera at all corners of the plant.

Encl.:- As above.

Yours sincerely,

  
(Kamlakant Pathak)  
Section Head, Ranchi



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

Ref no.- 1643

Ranchi, Date :- 19.11.19

From ,

R.N. Kashyap,  
Regional Officer,  
Ranchi.

To,

Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi.

Sub: Regarding verification of statement of representative of M/s K.G. Industries, Mauza-Dandila Khurd, (Rehla) Ps-Dandila Khurd, Dist.-Palamu in the light of show cause reply.

Ref. PC/NGT/200/2019/B-1417, Ranchi, dated- 13.11.2019.

Sir,

With reference to above mentioned subject, this is to inform you that M/s K.G. Industries, Mauza- Dandila Khurd, Ps- Dandila Khurd, Dist.-Palamu was inspected by the officials of Regional Office, Ranchi on 18.11.2019. Verification report of M/s K.G. Industries, Mauza- Dandila Khurd, Ps- Dandila Khurd, Dist.-Palamu is enclosed for needful action.

Encl : As above.

1643  
19/11/19

4989  
19/11/19

Yours faithfully

*R.N. Kashyap*

(R.N. Kashyap)

Regional Officer, Ranchi

**JHRKHAND STATE POLLUTION CONTROL BOARD**  
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

**Inspection report of M/s K.G. Industries, Mauza- Dandila Khurd, Ps- Dandila Khurd, Dist.- Palamu in the light of show cause reply submitted to the JSPC Board.**

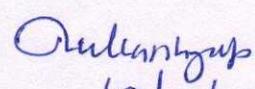
M/s K.G. Industries, Mauza- Dandila Khurd, Ps- Dandila Khurd, Dist.-Palamu was inspected by R.N. Kashyap, Regional Officer, Ranchi and Sri Gopal Kumar, JEE, Ranchi & Sri Chandan Kumar, Consulting Executive, Ranchi on 18.11.2019 in presence of Sri Naresh Prasad Yadav, Manager of the unit. Inspection has been made in the light of H.O. letter no.- **PC/NGT/200/2019/B-1417, dated. 13.11.2019.** During inspection the plant was found under non operational due to maintenance work.

**During inspection that statements given by the unit during show cause on 11.11.2019 were verified which are as follows.**

1. The unit has installed 02nos. of absorption column for HCL gas liberated during the process. The production capacity of the product Chlorinated Parafin Wax is **25.5 TPD** for which CTO has been granted for the period upto **31.12.2020.** The unit has installed water scrubber for unabsorbed HCL gas to collect weak acid which is recycled and reused in the absorption tank. The sniff chlorine gas is returned to M/s Grasim Industries, Rehla, Palamu through closed pipe.
2. The unit is replacing Iron channels for structural strengthening of water scrubber. The unit's representative informed that the work shall be completed within 03-04 days.
3. PTZ camara may be installed at the settling pit facing side of the plant to monitor any type of discharge if any.

  
(Chandan Kumar)  
Consulting Executive, Ranchi

  
(Gopal Kumar)  
JEE, Ranchi

  
(R.N. Kashyap)  
Regional Office, Ranchi.



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No:- 13-1418

Ranchi, Dated:- 13/11/19

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

Mr. Vijay Otawani  
Plant Head,  
M/s K G Industries,  
Rehla, Palamau.

## ORDER

Whereas, your Unit was granted Consent to Operate (CTO) for the production of Chlorinated Parafin Wax – 25.5 TPD by the Board for the period upto 31/12/2020 vide letter no JSPCB/HO/RNC/CTO-1983019/2018/951 dated 31/05/2018.

Whereas, the Hon'ble NGT Principal Bench, New Delhi vide its order dated 15/04/2019 directed the District Magistrate, Palamu and Jharkhand State Pollution Control Board to look into the matter (There is a encroachment of Chaliya Nala by K.G. Industries in Rehla, Village Vishrampur, District Palamu, Jharkhand adversely affecting the Koel river which is a source for drinking water for animals in the area.) and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

Whereas, your unit was inspected by the officials of Regional Office, Ranchi and the Inspection Report was submitted vide Ref 1034 Ranchi, date: 09/07/2019.

Whereas, a show cause notice under section 25 (4) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 was issued to your unit vide Board's ref. No. B – 758 Ranchi, Dated 23/07/2019.

Whereas, show cause hearing was held on 25/07/2019 in the Board office and you have submitted your reply vide your letter dated 25/07/2019.

Whereas, the Regional Officer, Regional Office, Ranchi, vide letter no D -549 dated 29/07/2019 has been directed to verify the status of compliance and submit the report to the headquarter.

Whereas, in the light of direction of Hon'ble NGT, the unit was inspected by the Additional Collector, Palamau and on the basis of his findings, D.C. Palamu has issued directions vide letter no. 987 to Mr. Vijay Otawani, Plant Head, K. G. Industries, Rehla and Mr. Vivek Bhide, Cluster Manufacturing Head Grasim Industries, Rehla for compliance of the observations made by the Additional Collector.

Cluster Manufacturing Head Grasim Industries, Rehla for compliance of the observations made by the Additional Collector.

Whereas, directions were also given to the Circle Officer, Vishrampur, District – Palamau vide letter no. 1156 dated 25/07/2019 by the Deputy Commissioner, Palamu for getting the compliance of the observations made by the Additional Collector, Palamu.

Whereas, a six member committee was constituted vide Board's Office Order no. – B – 182 Ranchi, date 25/09/2019 for the assessment of damage caused and evaluate the compensation for recovery from unit.

Whereas, the Hon'ble NGT Principal Bench, New Delhi vide its order dated 13/09/2019 directed that a further report to be furnished indicating the remedial steps taken in the matter, including the recovery of compensation of violations.

Whereas, Deputy Commissioner, Palamu vide his letter no 1931 dated 13/10/2019 has informed that the site area has been demarcated and the encroachment has been removed.

Whereas, a five member committee was constituted vide office order no – B- 184 Ranchi, dated 10/10/2019 for site inspection to verify the compliance status of directions issued w.r.t. the Hon'ble NGT Principal Bench, New Delhi vide its order dated 13/09/2019.

Now, as it has been proved that there was an encroachment of Challiya Nala, therefore, in view of the above and exercising the powers vested under the Environment (Protection) Act, 1986 and various subsequent orders of Hon'ble NGT an interim Environmental Compensation of INR 13,40,000/- (Thirteen Lakhs Forty Thousand only) is being levied upon you. Henceforth, you are directed to submit the Environmental Compensation to Jharkhand State Pollution Control Board within 30 days from date of issuance of this letter or an interest of 12% per year will be charged.

*Rajeev*  
*06/11/2019*  
**(Rajeev Lochan Bakshi)**  
**Member Secretary**